

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PENSION AND PENSIONERS' WELFARE)

LOK SABHA
UNSTARRED QUESTION NO. 4022
(TO BE ANSWERED ON 10.08.2016)

SCHEMES FOR RETIRED EMPLOYEES

4022. SHRIMATI REKHA VERMA:

Will the PRIME MINISTER be pleased to state:

- (a) whether pension scheme for all Government employees has been scrapped with effect from 1st April, 2005;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government proposes to introduce a new scheme for retired employees; and
- (d) if so, the time by which the said scheme is likely to be introduced?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) & (b): The pension of Central Civil Government servants appointed on or before 31.12.2003 is governed by the Central Civil Services (Pension) Rules 1972 or the corresponding Pension Rules of other Services/Departments such as All India Services and Railways.

The Central Civil Government Servants appointed on or after 01.01.2004 are governed by the Defined Contribution-based Pension Scheme under the National Pension System

The personnel belonging to the Defence Services continue to be eligible for pension under Defined Benefit Pension Rules applicable to defence personnel.

(c) & (d): There is no proposal to introduce any new pension scheme for retired Central Government employees.
